

Raids to Unearth Unaccounted Money

**1140. Shri Madhu Limaye:
 Shri Kishen Pattnayak:
 Dr. Ram Manohar Lohia:**

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 416 on the 11th August, 1966 and state:

(a) the number of cases in which he looked into the results of the raids/searches including the seized documents carried out by the Enforcement|Customs|Income-tax and other investigating agencies under his Ministry after he took office;

(b) the number of cases in which he came to the conclusion that the raids/manner of the raids were justified and in how many cases it was unjustified; and

(c) the number of cases where the search was considered by him unjustified or where no incriminating material was found, and Government expressed regret to the parties so raided?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) to (c). While the Minister is responsible for all decisions arrived at and actions taken in his Ministry and examines documents seized or otherwise whenever necessary, it would not be in the public interest to disclose the level at which such decisions have in fact been taken and the cases in which he has himself examined the documents.

M/s. Chaman Lal and Brothers

**1141. Shri Madhu Limaye:
 Dr. Ram Manohar Lohia:
 Shri Kishen Pattnayak:
 Shri D. C. Sharma:**

Will the Minister of Finance be pleased to refer to the reply to Starred Question No. 249 on the 4th August, 1966 and state:

(a) the total foreign exchange still to be recovered from Messrs. Chaman Lal and Brothers;

(b) the action taken against the British firm which has defaulted to remit the foreign exchange to India;

(c) whether this foreign exchange arising out of exports was against import licences granted under the incentive scheme; and

(d) the action taken to recover the foreign exchange?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) The amount of export proceeds still to be realised is £ 465,842-2-9.

(b) (i) Dena Bank have obtained Orders from the Bombay High Court for attachment of a total sum of £ 227,048 payable by certain parties in Bombay and Calcutta to the U.K. firm.

(ii) The Reserve Bank of India have issued directions under Section 10(2) of the Foreign Exchange Regulation Act directing M/s. Chaman Lal & Brothers and their associate firms to take all necessary action, including legal action against the U.K. firm for the purpose of securing realisation of the outstanding export proceeds. In reply to the directive, the firms have intimated that they are making arrangements for taking legal action against the U.K. firm.

(c) Yes, Sir.

(d) In addition to what is stated in reply to part (b) above, show cause notices have been issued to M/s. Chaman Lal & Brothers and their associate firms by the Enforcement Directorate for initiation of adjudication proceedings in respect of the relevant exports.

**Adjudication Proceedings against
 Shri Chiranjit Lal Goenka**

**1142. Shri Madhu Limaye:
 Shri Kishen Pattnayak:
 Dr. Ram Manohar Lohia:
 Shri Utiya:**

Will the Minister of Finance be pleased to refer to the reply given